

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.957/2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri V.K.Majotra, Member(A)

New Delhi, this the 27th day of June, 2000

Smt. Asha Singh
Wife of Sh. V.K.Singhal
Resident of 666 Block-4
Baba Kharak Singh Marg
New Delhi. ... Applicant

(By Shri U.S.Chaudhary, Advocate)

Vs.

1. Union of India through
its Secretary
Ministry of Mines & Minerals
Department of Mines
Shastry Bhawan
New Delhi.
2. The Secretary
Department of Personnel & Training
Ministry of Personnel & Public
Grievances and Pensions.
North Block
New Delhi - 110 001. ... Respondents

(None)

O R D E R (Oral)

By Ashok Agarwal J.

Respondents, though served, are absent.

Though a period of three weeks was granted on 6.6.2000 to file their reply, no reply has so far been filed. In the circumstances, we are proceeding to dispose of the OA finally in the absence of the respondents in terms of Rule 16 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The applicant has been working as Section Officer on ad hoc basis w.e.f. 1.6.1994. By the present OA he has expressed an apprehension that her services are likely to be substituted by some other candidates also on ad hoc basis and she will thereby

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to be reverted to her substantive post of Assistant. By an interim order passed on 24.5.2000, the following direction was issued:

(4)

"Pending further orders, we direct that services of the applicant should not be replaced by appointing other Section Officers also on ad hoc basis. Present order will not come in the way of replacing the applicant by a regularly appointed Section Officer."

3. In our view, ends of justice would be met by passing of the final orders in terms of the aforesaid order which has already been passed. We order accordingly.

4. In the circumstances, the present OA is disposed of with a direction that services of the applicant should not be replaced by appointing another Section Officer\$ also on ad hoc basis. Present order will not come in the way of replacing the applicant\$ by a regularly appointed Section Officer\$. No order as to costs.

V.K.Majotra

(V.K.MAJOTRA)
MEMBER(A)

ASHOK AGARWAL

(ASHOK AGARWAL)
CHAIRMAN

/RAO/